



GOVERNMENT OF JAMMU AND KASHMIR
LABOUR AND EMPLOYMENT DEPARTMENT
CIVIL SECRETARIAT, JAMMU/SRINAGAR

Notification
Srinagar, the 26th, 2018

SRO328:-In exercise of the powers conferred by section 21 of the Jammu and Kashmir Employees Provident Funds (and Miscellaneous Provisions) Act, 1961, the Government hereby designate all Assistant Provident Fund Commissioners as primary assessing authorities, within their respective areas of jurisdiction for the purpose (s) of Section 8-A of the Act.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shailendra Kumur)IAS
Principal Secretary to Government,

Dated:-**26** -07-2018

No.L&E/EPO/11/2018

Copy to the.-

1. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
2. Principal Secretary to the Governor, J&K.
3. All Administrative Secretaries.
4. *Divisional Commissioner, Jammu/Kashmir.*
5. All Heads of Departments.
6. All Deputy Commissioners/District Development Commissioners.
7. Director Information, J&K, Srinagar with the request to publish the SRO in the next local dailies of Srinagar/Jammu.
8. Provident Fund Commissioner, J&K, Srinagar.
9. Secretary Legislative Assembly/Council.
10. All Deputy Commissioners/District Development Commissioners.
11. General Manager, Government Press, Jammu for its publication in the next issue of Government Gazette
12. Additional Provident Fund Commissioner, Jammu/Kashmir.
13. All Assistant Provident Fund Commissioners.
14. Private Secretary to Advisor (K) to the Governor J&K, Srinagar.
15. Private Secretary to Principal Secretary to the Government, Labour and Employment for information of Commissioner/Secretary
16. I/C Website, Labour and Employment Department.
17. Stock file (w 2 s.c).

(Dr.Irfan Ali Khan)KAS

Under Secretary to the Government,

W/26/7